

(b) the number of Scheduled Caste ticket collectors, travelling ticket examiners and guards working on the Central Railway?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a)

(a) Ticket Collectors	1165
Travelling Ticket Examiners.	745
(b) Ticket Collectors	68
Travelling Ticket Examiners.	20
Guards	73

EMPLOYEES' PROVIDENT FUNDS ACT

1045. Mulla Abdullahai: Will the Minister of Labour be pleased to state the number of notifications that have been issued under Sub-Section (1) of Section 4 of the Employees' Provident Funds Act, 1952 since its commencement to date?

The Deputy Minister of Labour (Shri Abid Ali): None so far.

DELHI TRUNK TELEPHONE EXCHANGE

1046. Shri Krishnacharya Joshi: Will the Minister of Communications be pleased to state:

(a) whether there is an increase in the revenues of Delhi Trunk Telephone Exchanges; and

(b) if so, the total amount of revenue during 1955-56?

The Minister in the Ministry of Communications (Shri Raj Bahadur):

(a) Yes.

(b) Rs. 44,92,434 (excluding March 1956 for which the revenue figures are not yet available).

TELEPHONE CHARGES

1047. Shri Krishnacharya Joshi: Will the Minister of Communications be pleased to state:

(a) the steps Government generally take against the parties who fail to pay the telephone charges; and

(b) the total amount of arrears in 1955 due to default?

The Minister in the Ministry of Communications (Shri Raj Bahadur):

(a) The telephones of defaulting parties are proscribed, or disconnected for non-payment of Trunk call and rental bills respectively, Legal action is also resorted to, where necessary, in the case of private subscribers.

(b) Rs. 166 lakhs on 31-12-55 in respect of bills issued up to that date out of which a sum of Rs. 66 lakhs represented outstandings in respect of bills more than six months old on that date.

FAMILY PLANNING

**1048. { Dr. Rama Rao:
Dr. Satya wadi:
Shri Ramananda Das:**

Will the Minister of Health be pleased to state:

(a) the places where Government are running Family Planning Centres;

(b) the popularity of the centres, as shown by consultations by the patients in any month or quarter in 1955 and 1956;

(c) the methods advised by the centres;

(d) whether it is a fact that Government have decided to close some centres as the Rhythm method has been unpopular;

(e) the expert opinion regarding Rhythm method;

(f) whether Government have standardised any advice regarding chemical and mechanical contraceptives as regards harmlessness and efficiency;

(g) the facilities that Government give for free surgical aid for them when personal, physical, Psychological and social reasons demand or justify Vasectomy or Salpingectomy at the request or with permission of the couple; and

(h) the methods that are advocated by Government for family Planning in their clinics?